

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 113**  
**IB-179/(ND)/2021**

**IN THE MATTER OF:**

JSH Packagings

Vs.

AdityaInterscesPvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 9 of IBC**

**Order delivered on 13.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI V.K. SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:Mr.ShivamGoel, Adv.

**ORDER**

Learned Counsel for the applicant states that service affidavit is filed on 26<sup>th</sup> March 2021 and another service affidavit is filed on 10<sup>th</sup> February 2021. Corporate Debtor is served at the registered email ID as well as at the registered officer as per the MCA website data. None for the Corporate Debtor nor reply filed. Though, Learned Counsel for the applicant states that Corporate Debtor has approached the applicant for settlement. Corporate Debtor is to be proceeded ex-parte.

List for hearing on 03.06.2021.

**Sd/-**  
**V.K.SUBBURAJ**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**